

OPEN COURT

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

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Allahabad : Dated this 27th day of November, 1997

Original Application No. 362 of 1995

District : Kanpur

COURT:

Hon'ble Mr. Justice B.C. Saksena, V.C.

Hon'ble Mr. D.S. Bawejia, A.M.

Union of India Through General Manager,
Central Railway, Bombay V.T.

2. Divisional Railway Manager,
Central Railway, Jhansi.

3. Permanent Way Inspector, Central Railway, Orai.

4. Assistant Railway, Central Railway, Kanpur.

(By Shri G.P. Agarwal, Advocate) . .

. . . Applicants

Versus

1. Maduresh Khare Son of Shri Jagsish Sahai Khare
R/o House No. 46, Najhai Bazar, Jhansi.

2. Prescribed Authority under Payment of
Wages Act, Jhansi.

(By RK Nigam, Advocate)

. . . Respondents

ORDER (Overall)

By Hon'ble Mr. B.C. Saksena, V.C.

This OA has been filed under Section 19 of the Administrative Tribunal Act, 1985, challenging the award passed by the Prescribed Authority under the Payment of Wages Act. In view of the decision of the Hon'ble Supreme Court in the case of KP Gupta Vs. Controller of Printing and Stationery, AIR 1996 S.C. 408, the matters arising out of the order of Authority under the Payment of Wages Act are not cognizable by this Tribunal.

2. The respondents have also filed MA No. 3858/97 indicating the said fact. The CA is accordingly dismissed.
3. The interim order granted in the case is vacated.
4. Nothing in this order, however, shall preclude the applicant from seeking ~~remedial measures before the~~ ^{redressal from} ~~before the~~ appropriate legal forum, if so advised, in accordance with law.

D. Rung *Boe*
Member (A) Vice Chairman

D. Rung